

IN THE COURT OF THE JUDICIAL MAGISTRATE, VADIPATTI

Present: Tmt. T. Sindhumathi M.L.,
Judicial Magistrate, Vadipatti

Dated this the 23rd day of July 2020

Cr.No.1058/2020

Cr.M.P.No.1375/2020

Ravi(Ravichandran) (Aged 51/2020)

s/o. Pomman

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Petitioner/Accused

/Vs/

State through the Inspector of Police,

Balamedu PS Cr.No. 1058/2020

U/s.147,148,341,294(b),323,324,506(2) IPC &

Sec 4 of TNPHW Act

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Respondent/Complainant

Accused Remanded on 16.07.2020

This Counsel for the accused filed bail petition U/s.437 Cr.P.C to the E-mail ID of the Court on 22.07.2020 due to outbreak of COVID – 19 Lock down and the notice also given to the APP through E-Mail. The APP also appearing for the state filed reply to the E-Mail ID after getting instructions from the Investigation Officer and after hearing both sides via video conferencing this court passed the following.

ORDER

Heard. Records perused. The counsel for the petitioner/accused argued that the accused has been in the Judicial Custody for past 07 days and the accused is innocent and he has been falsely implicated. Hence prayed for bail. The prosecution in their reply stated the petitioner accused and his friends assaulted the defacto complainant son, he was sustained severe injury. Now that injured person were discharged from the hospital. The offence committed by the accused is grave in nature and if he released on bail he may commit the same offence and it will tamper the progress of this case. Hence, opposed this bail. By considering the facts and circumstance of this case and period of detention in the judicial custody from 16.07.2020 and also by considering the nature of this case, this court is inclined to grant bail to the accused. Accordingly, this bail petition is allowed on following conditions.

1. The accused shall execute a Own bond for a sum of Rs.10,000/- for the present. Further with in 4 weeks of working days from the lifting of Lock-down the accused shall appear before this Court and shall execute a bond for sum of Rs.10,000/- with two sureties for likesum.
2. After that the accused should appear before the respondent police station, Balamedu PS daily at 10.00 AM for the period of 30 days.

Dictated to the Typist typed by him in computer, corrected and Pronounced via e-mail on this 23rd day of July 2020.

-Sd- T. Sindhumathi
Judicial Magistrate,
Vadipatti.